

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. FORTUNA BUILDCON INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. FORTUNA BUILDCON INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09-03-2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200KA2012PTC062908
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: No. 390, New no. 7, 13 th Cross, Sadashivanagar, Bangalore – 560080.
6.	Insolvency commencement date in respect of corporate debtor	August 9, 2019
7.	Estimated date of closure of insolvency resolution process	Feb 4, 2020 (180 days from the date of Commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shivadutt Bannanje Regn No: IBBI/IPA-002/IP-N00266/2017-18/10779
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Shivadutt Bannanje Manipal Centre, S-709, South Block, 47, Dickenson Road, Bangalore – 560042 Mobile No: +91 9845286251 Email ID: ip.shivaduttb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Shivadutt Bannanje Manipal Centre, S-709, South Block, 47, Dickenson Road, Bangalore – 560042 Email ID: ip.shivaduttb@gmail.com
11.	Last date for submission of claims	August 28, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Not applicable at present
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Fortuna Buildcon India Private Limited on August 9, 2019.

The creditors of M/s. Fortuna Buildcon India Private Limited, are hereby called upon to submit their claims with proof on or before August 28, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Shivadutt Bannanje

Interim Resolution Professional

Regn No: IBBI/IPA-002/IP-N00266/2017-18/10779

Date: 14.08.2019.

Place: Bangalore